

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 108 of 2010,

Dated: 1st November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

**Federation of Karnataka Chamber
of Commerce & Industry** **Appellant (s)**

Versus

**Karnataka Electricity
Regulatory Commission & Anr.** **Respondent(s)**

Counsel for the Appellant (s) : Mr. Vinod Diwakar

Counsel for the Respondent (s) : Mr. S. Sriranga S.
Mr. Venkata Subramaniam T.R.

ORDER

Learned counsel for the appellant has pointed out that some issues relating to triuing up of the Multi Year Tariff period which are common to the present appeal are pending before the Hon'ble Supreme Court. He, therefore, seeks some time.

Post the matter for hearing on **28th November, 2011.**

**(Justice P.S. Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

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